

CENTRAL ADMINISTRATIVE TRIBUNAL

## ERNAKULAM BENCH

O.A.No.609/1997

Thursday this the 1st day of May, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. Association of Doordarshan -Floor Assistants  
Doordarshan Kendra, Kudappanakkunnu,  
Thiruvananthapuram-43  
represented by the Secretary  
K.Gopakumar.
2. V.B. Kumaradas,  
Floor Assistant,  
Doordarshan Kendra,  
Kudappanakkunnu,  
Thiruvananthapuram-43.
3. M.J. Sebastian,  
Floor Assistant,  
Doordarshan Kendra,  
Kudappanakkunnu,  
Thiruvananthapuram-43.

(By Advocate Mr. P. Santhoshkumar)

vs.

1. The Secretary, Ministry of Information & Broadcasting, Sashtri Bhavan, New Delhi.
2. The Director General, Doordarshan, Mandi House, New Delhi.
3. The Director, Doordarshan, Thiruvananthapuram. .. Respondents

(By Advocate Mr. KS Bahuleyan for Sr.C.G.S.C.)

The application having been heard on 1.5.97 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This application has been filed by the Association of Doordarshan Floor Assistants represented by its Secretary and two other members of the Association. Highlighting the grievances of the members of the Association in regard to pay scale, rate of

increments, crossing of efficiency etc. the Association made a representation to the Hon'ble Minister for Information and Broadcasting, Government of India on 23.11.96. Finding no response to this the applicants have filed this application for the following reliefs:

- "(i) to direct the respondents to fix enhanced rate of increment after crossing of the Efficiency Bar in the scale of pay of Floor Assistants.
- (ii) To direct the respondents to fix higher scale of pay to the Floor Assistants than the scale of pay of Carpenter and Painter.
- (iii) to direct the respondents not to include any other feeder category than the Floor Assistants for promotion to the post of Floor Manager;
- (iv) to declare that the Floor Assistants are also eligible for promotion to the posts of Transmission Executive/Production Assistants and property and Wardrobe Assistant; and
- (v) to grant such other further reliefs that this Hon'ble Tribunal may deem fit and proper. "

2. When the application came up for hearing the learned counsel of the applicants states that the applicants will make a representation regarding their grievances to the first respondent and the first respondent may be directed to consider the grievances of the applicants within a reasonable time. Respondents' counsel also agreed that the application may be disposed of with such a direction.

3. In the light of what is stated above, we dispose of this application with a direction to the applicants to make a consolidated representation projecting their

.3.

grievances to the first respondent within fifteen days from today and with a direction to the first respondent to consider the grievances of the applicants in accordance with law and to give them a speaking order within a period of four months from the date of receipt of the representation. There is no order as to costs.

Dated the 1st day of May, 1997.

  
P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

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